

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 901 of 2019**

Koyali Ram
@ Koili Ram Appellant

Versus

The State of Jharkhand Respondent

**CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
: HON'BLE MRS. JUSTICE RAJESH KUMAR**

For the Appellant : Mr. Surendra Prasad Sinha, Advocate.
For the respondent-State : Mr. Hardeo Prasad Singh, A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A. No. 1942 of 2020.

06/ 25.06.2020 Heard learned counsel for the appellant and learned counsel for the State, on the interlocutory application, filed on behalf of the sole appellant, for granting bail, during the pendency of this appeal.

The appellant along with other co-accused persons have been convicted and sentenced for the offences under Sections 148, 341, 364, 435 and 302/149 of the Indian Penal Code and Section 27 of the Arms Act.

It is a case, in which, four persons were murdered, out of which, the dead bodies of three persons were recovered on the date of occurrence and the dead body of the fourth deceased was recovered later. The occurrence was committed by the extremists and the eyewitness to the occurrence has named the appellant also to be one of the accused.

In the facts of the case, we are not inclined to release the appellant Koyali Ram @ Koili Ram, on bail. Accordingly, his prayer for bail is rejected.

The aforesaid interlocutory application stands dismissed.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)